

**1542**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 465 OF 2024**

**IN THE MATTER OF:**

**SAMPURNA NAND**

**...APPLICANT**

**VERSUS**

**RIYA ENTERPRISES**

**...RESPONDENT**

**NDOH: 07.05.2024**

**INDEX**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PG. NO.</b>
1.	Copy of the letter dated 29.04.2024 addressed by the Respondent to UPPCB for submission of six monthly compliance report along with the Compliance report.	1-25

**RESPONDENT**

**THROUGH**



**S. C. LADI AND COMPANY**

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 | [deeksha.kakar@scladi.com](mailto:deeksha.kakar@scladi.com)

Enrol.No.D/1154/2008

Place: New Delhi

Dated: 02.05.2024

1543

From

1  
Date: 29-04-2022

**M/s Riya Enterprises (Ex Name Tridev Stone)**  
Arazi No. 704mi, Village - Bhagwati Dei, Post- Patihatta,  
Pargana: Bhagawat Tehsil: Chunar,  
District: Mirzapur, U.P.

To.

**The Regional Officer,**  
U.P. Pollution Control Board.  
House No. 162, Uttar Mohal  
Robertsganj, Sonbhadra-231216

**Ref: Letter No. 159295/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/Mirzapur/2022 Dated 28/06/22 .**

**Subject: Compliance (Half-Yearly) of CTO Conditions for Crushing Unit of M/s. rajesh bhai patel Construction, Project located at Arazi No. 704mi, Village & Post - Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh.**

**Dear Sir,**

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide letter no 159295UPPCB/Sonebhadra(LAB)/CTO/water/Mirzapur/2022.

Dated 28/06/22.

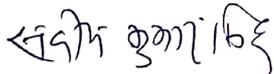
We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned

in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,



**M/s Riya Enterprises (Ex Name Tridev Stone)**

डाक प्राप्ति रसीद  
प्राप्ति दिनांक 30/4/22  
प्राप्तकर्ता के हस्ताक्षर  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

**Copy to:**

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

From

Date: 18/07/24

**M/s Riya Enterprises (Ex Name Tridev Stone)**  
Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar,  
District - Mirzapur, Uttar Pradesh.

To,

**The Regional Officer,**  
U.P. Pollution Control Board,  
House No. 162, Uttar Mohal  
Robertsganj, Sonbhadra – 231216

**Ref: Letter no. 159295/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/Mirzapur/2022 Dated 28/06/22.**

**Subject: Compliance (Half-Yearly) of CTO Conditions for Crushing Unit of M/s Riya Enterprises (Ex Name Tridev Stone) Project located at Arazi no. 704mi, Vill. Bhagwati Dei, Post-Patihatt, Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.**

Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide Letter no 159295/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/Mirzapur/2022 Dated 28/06/22.

We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Riya*

**M/s Riya Enterprises (Ex Name Tridev Stone)**

**Copy to:**

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

डाक प्राप्ति रसीद  
प्राप्ति दिनांक 18/11/24  
प्राप्तकर्ता के हस्ताक्षर  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ



Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khänd, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

159295/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 28/06/2022

To,
M/s

RIYA ENTERPRISES(EX NAME TRIDEV STONE)

ARAZI NO. 704MI, VILL. BHAGWATI DEI, POST-PATHIATT, PARGANA-BHAGWAT,
TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated
Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution)
Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16883271 Date-28/06/2022

CCA is hereby granted to RIYA ENTERPRISES(EX NAME TRIDEV STONE) located at ARAZI NO.
704MI, VILL. BHAGWATI DEI, POST-PATHIATT, PARGANA-BHAGWAT, TEHSIL-CHUNAR,
DISTRICT-MIRZAPUR(U.P.). subject to the provisions of the Water Act, Air Act and the orders that
may be made further and subject to following terms and conditions :-

1. This CCA RIYA ENTERPRISES(EX NAME TRIDEV STONE) granted for the period from
28/06/2022 to 31/07/2026 and valid for manufacturing of following products with Capital Investment/Net
Assets Values 90.00 Lakhs

Table with 4 columns: S No, Product, Quantity, Unit. Row 1: 1, Stone Grits @ 50 TPH, 50, Metric Tonnes/Hour

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Table with 3 columns: Kind of Effluent, Quantity(KLD), Treatment facility and discharge point. Row 1: Domestic, Soak Pit/Septic Tank, Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant
consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and
quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to
be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises
for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as
prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-



	75	70	65	55	55	45	50	40
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**6. Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

**REGIONAL OFFICER**

TRILOKI  
NATH SINGH

Digitally signed by  
TRILOKI NATH SINGH  
Date: 2022.06.28  
14:55:47 +05'30'

Copy to:

CEO-02, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW.

TRILOKI  
NATH SINGH

Digitally signed by  
TRILOKI NATH SINGH  
Date: 2022.06.28 14:56:08  
+05'30'

**REGIONAL OFFICER**

**Annexure**

**Specific Conditions**

1. This Consent To Operate is granted to M/s RIYA ENTERPRISES (EX NAME TRIDEV STONE) for production of Stone Grits of different sizes @50 TPH using stone boulder as raw material at ARAZI NO. 704MI, VILL. BHAGWATI DEI, POST-PATIHATA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P.). The Geo-Coordinate of the crusher unit is 25.061692 N, 882.998711 E.
2. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.
4. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.
5. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.
6. Industry shall comply with all the statements mentioned in affidavit No. GC931272, submitted by industry.

7. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.
8. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.
9. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.
10. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
11. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.
12. The industry shall install air pollution control measures as mentioned below:-
13. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
14. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
15. All belt conveyors shall be covered by the industry.
16. Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.
17. A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.
18. Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.
19. Green belt along the boundary wall shall be developed by stone crusher in at least three layers.
20. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
21. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.
22. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm<sup>3</sup>.
23. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.
24. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.
25. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.
26. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.
27. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.
28. This consent is valid for discharge of domestic effluent only.
29. It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
30. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.

31. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.

32. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

**General Conditions:-**

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/BTPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating  $\frac{1}{2}$ Danger $\frac{1}{2}$  and  $\frac{1}{2}$ Hazardous $\frac{1}{2}$  shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

TRILOKI  
NATH SINGH

Digitally signed by  
TRILOKI NATH SINGH  
Date: 2022.06.28  
14:56:28 +05'30'

REGIONAL OFFICER

## **TABLE OF CONTENT**

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## **Project**

### **Stone Crushing Unit**

At

Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar,  
District - Mirzapur, Uttar Pradesh.

## **COMPLIANCE (HALF-YEARLY) REPORT**

### **PROJECT PROPONENT**

**M/s Riya Enterprises (Ex Name Tridev Stone)**  
Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar,  
District - Mirzapur, Uttar Pradesh.

**STONE CRUSHING UNIT**

Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

**Validity Period: 28/06/2022 to 31/07/2026**

**CONDITIONS OF CONSENT**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act. 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

**Consent No-16883271 Date-28/06/2022**

CCA is hereby granted to RIYA ENTERPRISES(EX NAME TRIDEV STONE) located at ARAZI NO. 704MI, VILL. BHAGWATI DEL, POST-PATIHATT, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.). subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following term conditions :-

1. This CCA RIYA ENTERPRISES(BX NAME TRIDEV STONE) granted for the period from 28/06/2022 to 31/07/2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values 90.00 Lakhs.

S. No	Product	Quantity	Unit
1	Stone Grits @ 50 TPH	50	Metric Tonnes/Hour

2. Specific Conditions under Water Act :- stacks.

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge ,point
Domestic	Soak Pit/Septic Tank	Septic Tank

(ii) **Trade Effluent Treatment and Disposal:-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately. :

**Not applicable, this is crushing unit.**

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No	Parameter	Standard
------	-----------	----------

**Not applicable, this is crushing unit.**

**STONE CRUSHING UNIT**

Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

**Validity Period: 28/06/2022 to 31/07/2026**

(iv) **Sewage Treatment and Disposal:** - The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately. :

S. No	Parameter	Standard
-------	-----------	----------

**Not applicable, this is crushing unit.**

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air Act:-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Process emission	NA	00	Particulate matter	As per Board Norms
2	Canopy D.G. Set @ 320KVA	Diesel	01	Particulate Matter	As per Board Norms

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per Board Norms
2	01	Particulate Matter	As per Board Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for

**STONE CRUSHING UNIT**

Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

**Validity Period: 28/06/2022 to 31/07/2026**

respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows:-  
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. (6.) Compulsory documents to be submitted by the Industry/Unit :-**

- i. Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- ii. Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- iii. Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

Noted and Agreed

**5.(7.) Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.**

Noted and Agreed

**6.(8.) Competent Authority reserves the right to change/modify/add any time any condition of this CCA.**

Noted and Agreed

**7.(9.) Unit has to comply with the following general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.**

Noted and Agreed

**8.(10.) In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:- <http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand**

**STONE CRUSHING UNIT**

Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

**Validity Period: 28/06/2022 to 31/07/2026**

**Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.**

Noted and Agreed

**8.(11.) The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.**

Noted and Agreed

**SPECIFIC CODITIONS**

<b>Sr. No.</b>	<b>Conditions</b>	<b>Compliance</b>
<b>1.</b>	This consent to operate is granted to RIYA ENTERPRISES(EX NAME TRIDEV STONE) for production of Stone Grits/aggregates of different sizes @ 50 TPH. Using stone boulder as raw material at ARAZI NO. 704MI, VILL. BHAGWATI DEI, POST-PATIHATT, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.). The Gee-Coordinate of the crusher unit is 25.061692 N, 82.998711 E.	Noted and agreed
<b>2.</b>	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and agreed
<b>3.</b>	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Noted and agreed
<b>4.</b>	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Noted and will be complied.
<b>5.</b>	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality.
<b>6.</b>	Industry shall comply with all the statements mentioned in affidavit No. GC931272, submitted by industry.	Noted and agreed.
<b>7.</b>	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Noted and agreed.
<b>8.</b>	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and	Noted and agreed.

**STONE CRUSHING UNIT**

Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

**Validity Period: 28/06/2022 to 31/07/2026**

	Hon'ble Supreme Court of India.	
9.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Noted and agreed.
10.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Noted and agreed.
11.	Industry shall install 04 Nos. of stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Noted and will be complied
12.	The industry shall install air pollution control measures as mentioned below:-	Noted and agreed.
13.	Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyers.	Noted and agreed.
14.	All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust	Noted and agreed.
15.	All belt Conveyers shall be covered by the Industry.	Noted and agreed
16.	Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.	
17.	A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher.	Noted and agreed.
18.	Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.	Noted and agreed.
19.	Green belt along the boundary wall needs to be developed by stone crusher	Noted and agreed.
20.	Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Noted and agreed
21.	Industry shall provide sufficient no of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety.	Noted and agreed
22.	The Suspended Particulate Matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m <sup>3</sup> as prescribed under EPA Act, 1986.	Noted and agreed
23.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with	Noted and agreed

**STONE CRUSHING UNIT**

Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

**Validity Period: 28/06/2022 to 31/07/2026**

	opening and closing facility for cleaning and maintenance, within 15 days	
24.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Noted and complied
25.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Noted and agreed.
26.	Industry shall abstract ground water with the valid permission (NOC) of competent Authority.	Noted and agreed
27.	The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/CIINGT8312020, Dated 27.02.2020.	Noted
28.	This consent is valid for discharge of domestic effluent only.	Noted
29.	It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Noted
30.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Noted
31.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	Noted
32.	The person authorized shall not rent, lend, sell, transfer otherwise transport the hazardous waste without obtaining prior permission of the Board.	Noted

**GENERAL CONDITIONS**

Sr. No.	Conditions	Compliance
	The applicant shall get analyzed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	Noted
1.	Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	Not applicable, as this is crushing unit.
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste	Not applicable

**STONE CRUSHING UNIT**

Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

**Validity Period: 28/06/2022 to 31/07/2026**

	from the unit	
3.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Noted and agreed
4.	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof	Not applicable, as this is crushing unit.
5.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Noted and Agreed
6.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Noted
7.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Noted and agreed.
8.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Noted and agreed
9.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Noted and agreed.
10.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted
11.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted
12.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Noted
13.	Any Unauthorized change in personnel, equipment as working condition in the application by the personnel authorized shall constitute a breach of his authorization.	Noted
14.	It is the duty of the authorized person to take prior permission of the Board to close down the facility.	Noted and agreed

**STONE CRUSHING UNIT**

Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

**Validity Period: 28/06/2022 to 31/07/2026**

15.	The authorization is valid for temporary storage of Hazardous Waste within premises only.	Not Applicable , as this is crushing unit.
16.	The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises	Noted
17.	It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.	Noted
18.	The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.	Noted
19.	In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored	Noted
20.	Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.	Noted
21.	Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.	Noted
22.	The storage area should be fenced properly and Sign/Notice Board indicating, Danger, and Hazardous, shall be displayed at appropriate position both in Hindi and English.	Noted
23.	The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.	Noted
24.	In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.	Noted

## **Annexures**

<b>Sl. No.</b>	<b>Contents</b>
<b>1.</b>	<b>Annexures 1: Site and Plantation Photographs</b>
<b>2.</b>	<b>Annexures 2: Lab Report</b>

***Annexure- I***  
***Site and Plantation***  
***Photographs***





***Annexure- II***  
***LAB REPORT***

## TEST REPORT

### Ambient Air Quality Analysis Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-15092023-03

Issue Date :19/09/2023

Issued To : M/S RIYA ENTERPRISES (EX NAME TRIDEV STONE),  
 STONE CRUSHING UNIT, ARAZI NO. 704MI, VILL. BHAGWATI DEI,  
 POST- PATIHATT, PARGANA- BHAGWAT, TEHSIL-CHUNAR,  
 DISTRICT - MIRZAPUR, UTTAR PRADESH.

Sample Drawn On : 12/09/2023 To 13/09/2023  
 Sample Drawn By : UTRL  
 Sample Description : Ambient Air  
 Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP/01  
 Sampling Duration : 24 hrs.  
 Sampling Location : Near Project Site  
 Analysis Duration : 15/09/2023 To 19/09/2023  
 Meteorological Condition During Sampling : Clear

### TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM <sub>10</sub> )	IS:5182 ( Part-23):2006	130.15	µg /m <sup>3</sup>	100.0
2	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 ( Part-24):2019	73.34	µg /m <sup>3</sup>	60.0
3	Sulphur Dioxide (as SO <sub>2</sub> )	IS:5182 (Part-02):2018	16.17	µg /m <sup>3</sup>	80.0
4	Nitrogen Dioxide (as NO <sub>2</sub> )	IS:5182( Part-06):2006	25.41	µg /m <sup>3</sup>	80.0

\*\*End Of Report\*\*

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Anamika  
 Checked By



For Ultra Testing & Research Laboratory  
 (Authorized Signatory)



## TEST REPORT

### Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-15092023-03

Issue Date: 19/09/2023

ISSUED TO

: M/S RIYA ENTERPRISES (EX NAME TRIDEV STONE),  
 STONE CRUSHING UNIT, ARAZI NO. 704MI, VILL. BHAGWATI DEI,  
 POST- PATHIATT, PARGANA- BHAGWAT, TEHSIL-CHUNAR,  
 DISTRICT - MIRZAPUR, UTTAR PRADESH.

Date of Monitoring : 12/09/2023 To 13/09/2023  
 Monitoring Done By : UTRL  
 Monitoring Location : Near Project Site  
 Description : Ambient Noise  
 Monitoring Duration : 24 hrs  
 Monitoring Procedure : IS 9989:2008  
 Weather Condition : Clear

### TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level, Leq (Day Time*)	dB(A)	67.9	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level, Leq (Night Time*)	dB(A)	50.6	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

\*\*End Of Report\*\*

#### \*\*The Noise Pollution (Regulation and Control) Rules, 2000

- \* Day time shall mean from 6.00 a.m. to 10.00 p.m.
- \* Night time shall mean from 10.00 p.m. to 6.00 a.m.
- Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places. or any other area which is declared as such by the competent authority
- Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

#### Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

  
 Checked By



For Ultra Testing & Research Laboratory  
 (Authorized Signatory)

